

(1887) 12 CAL CK 0014
In the Calcutta High Court

Amritomoye Dasia

APPELLANT

Vs

Bhogiruth Chundra alias Jogessur Shadhoo

RESPONDENT

Date of Decision : 06-12-1887

Acts Referred:

Citation : (1888) ILR (Cal) 164

Hon'ble Judges : Norris, J;Beverley, J

Bench : Division Bench

Judgement

1. We are of opinion that a "suit for arrears of fixed maintenance" is a "suit relating to maintenance" specified in Clouse. 38 of the second schedule of the Provincial Small Cause Courts Act, IX of 1887, and is, therefore, a suit excepted from the cognizance of a Court of Small Causes.